

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

NOTIFICATION No. 04/2017-RC, DATED 28.02.2017

For appointment to the posts of Civil Judge (Junior Division)

NOTE: THIS NOTIFICATION IS ISSUED FOR 23 VACANCIES IN THE CADRE OF CIVIL JUDGES (JUNIOR DIVISION) (19 UNDER DIRECT RECRUITMENT AND 04 UNDER RECRUITMENT BY TRANSFER). HOWEVER, THIS NOTIFICATION IS ISSUED FOR BOTH THE STATES OF ANDHRA PRADESH AND TELANGANA AS THE STATE JUDICIARY IS NOT BIFURCATED. THE VACANCIES NOTIFIED NOW WILL BE APPORTIONED IN BETWEEN THE TWO NEW STATES AS PER THE DECISION OF THE HIGH COURT AT THE APPROPRIATE TIME AND SUBJECT TO PROVISIONS OF A.P. REORGANISATION ACT, 2014.

Applications are invited for **General Recruitment** to 23 posts of Civil Judge (Junior Division) in the State Judicial Service; comprising of 19 vacancies to be filled under Direct Recruitment, and 04 vacancies to be filled under Recruitment by Transfer.

I. VACANCY POSITION:

Break up of Vacancies

under
Direct Recruitment

| | | |
|-----------|---|----------|
| OC | = | 11 (4 W) |
| BC-A | = | 01 |
| BC-B | = | 02 (1W) |
| BC-D | = | 01 (W) |
| SC | = | 03(1 W) |
| ST | = | 01 (W) |
| ----- | | |
| 19 (08 W) | | |
| ----- | | |

Break up of Vacancies

under
Recruitment by Transfer

| | | |
|-------|---|----|
| OC | = | 04 |
| ----- | | |
| Total | | 04 |
| ----- | | |

II. RESERVATION:

- 1) The recruitment shall be subject to the Rule of reservation in favour of candidates belonging to S.C., S.T., B.C., Women and Physically Handicapped{Orthopaedically Handicapped(lower portion of the body)} as per Rule 7 of the A.P.State Judicial Service Rules, 2007. The reservation in respect of BC-E category shall be subject to the result of Civil Appeal Nos. 2628-2637 of 2010, on the file of the Hon'ble Supreme Court of India.
- 2) The High Court reserves the right, either to increase or decrease the number of vacancies after issuance of the notification, if the situation warrants.

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III. QUALIFICATIONS:

Only those candidates who possess the qualifications prescribed under A.P. State Judicial Service Rules, 2007 and the qualifications as indicated below, as on the last date, stipulated for submission of applications, shall be eligible to apply.

A. DIRECT RECRUITMENT:

Must possess a Bachelor's Degree in Law, awarded by any University established by Law in India.

B. RECRUITMENT BY TRANSFER:

Must possess a Bachelor's Degree in Law awarded by any University established by Law in India. Confirmed members or approved probationers in the categories named hereunder are eligible to apply for the vacancies earmarked for Recruitment by Transfer.

- i) Section Officers, Court Officers, Scrutiny Officers, Accounts Officer, Court Masters, Personal Secretaries to Judges, Personal Secretaries to Registrars, Translators and Deputy Section Officers, Overseer, Assistant Section Officers, Computer Operators, Assistant Librarian, Assistants, Readers, Examiners, Telex Operator, Telephone Operator, Typists of the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh.
- ii) Chief Administrative Officers, Senior Superintendents, Superintendents, Stenographers Grade-I, II & III, Senior Assistants, Junior Assistants, and Typists of the Judicial Ministerial Services of the State of Telangana and the State of Andhra Pradesh;
- iii) Assistant Public Prosecutors, Senior Assistant Public Prosecutors, Additional Public Prosecutors Grade-II; of Prosecution Services of the State of Telangana and the State of Andhra Pradesh;

- iv) Section Officers in the Law Department of Secretariates of the State of Telangana and the State of Andhra Pradesh;
- v) Section Officers in the Legislature Departments of the State of Telangana and the State of Andhra Pradesh; and
- vi) Managers of the Offices of the Advocate General; Government Pleaders, Public Prosecutors, Editor, I.L.R. of the State of Telangana and the State of Andhra Pradesh;

Provided that no person shall be eligible for appointment to the post of Civil Judge, if

- (i) he/she is not a citizen of India;
- (ii) he/she was dismissed from any public service;
- (iii) he/she has been convicted or arrested in connection with an offence involving moral turpitude;
- (iv) he/she has been debarred or disqualified in the selection process for any post in public service;
- (v) he/she attempts to directly or indirectly influence the recruiting authority;
- (vi) he/she is not of sound health and active habits;
- (vii) he has more than one living wife; and
- (viii) being woman, she marries a person knowing that he is having a wife.

A person to be appointed to the category of Civil Judges under Recruitment by Transfer shall be—

“ A person who is maintaining good character and conduct”.

IV. AGE LIMIT:

- i) An applicant shall be a person who has not completed the age of 35 years as on **1-2-2017** for Direct Recruitment.

Provided that the upper age limit of 35 (thirty five) years is relaxable by five years in respect of the persons belonging to Scheduled Castes, Scheduled Tribes and Backward Classes.

Provided further that the upper age limit of 35 years is relaxable by 10 years in respect of Physically Handicapped persons [Orthopaedically Handicapped](Lower portion of the body]. As per Rule 7 of the A.P.State Judicial Service Rules, 2007, Physically Handicapped [Orthopaedically Handicapped (Lower portion of the body] persons alone shall be entitled to apply.

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Provided further that in the case of an applicant who served in the defence services of the Indian Union and who is otherwise qualified and suitable, the period of service rendered by him in the defence service, shall be excluded in computing the age, for appointment by direct recruitment.

- ii) An applicant for Recruitment by Transfer shall be a person who has not completed the age of 48 years as on **1-2-2017**.

V. SCHEME OF EXAMINATION AND SYLLABUS:

The process of selection shall comprise of,

- a) Screening Test, which is objective in form; (if the number of applications exceeds 10 times the number of notified vacancies);
- b) Written Examination shall carry 80 marks.
- c) Viva Voce, which shall carry 20 marks.

Candidates who are qualified in the Screening Test, if held, shall be short-listed to the level of 1:10, of the available vacancies in each category, in the order of merit, conferring eligibility upon them, to appear in the written examination. The marks obtained in the screening test shall not be added to the marks obtained in the written examination and they shall not be counted for determining final order of the merit of the candidates, as the screening test is conducted for the purpose of short listing the candidates.

The Questions in the examinations shall be answered only in English.

In the selection process, the proficiency and knowledge of applicants in,

- a) Substantive Laws, comprising of Indian Contract Act, Hindu Marriage Act, Hindu Succession Act, Easements Act, Specific Relief Act, Limitation Act, Transfer of Property Act, Indian Penal Code, Negotiable Instruments Act, Protection of Women from Domestic Violence Act, Registration Act, Indian Stamp Act, A.P. Land Encroachment Act, A.P. Buildings (Lease, Rent & Eviction) Control Act, and
- b) Procedural Laws comprising of Civil Procedure Code, Criminal Procedure Code, Evidence Act, Civil Rules of Practice and Criminal Rules of Practice, will be tested.

In the Viva Voce, the academic knowledge of a candidate, his/her communication skills, his/her tact and ability to handle various situations in the Court, will be tested.

VI. MINIMUM MARKS:

- a) Only such candidates who secure 40% marks (for OC category), 35% (for BC category), and 30% (for SC and ST categories), in case of direct recruitment, shall be treated as qualified in the written examination.
- b) In case of the candidates for Recruitment by Transfer, the qualifying marks are 40%, in the written examination for O.Cs and B.Cs, and 30% for SC/ST candidates.

VII. MERIT LIST:

After result of written examination is announced, qualified candidates in the ratio of 1:3 of the available vacancies in the respective categories shall be called for Viva Voce.

No TA and DA will be paid to any of the candidates appearing for Screening Test/Written Examination/Viva Voce.

VIII. APPLICATION AND OTHER INFORMATION:

The prescribed Form of Application, Hall Tickets in quadruplicate and the instructions and information to the candidates can be downloaded from the High Court Website <http://hc.tap.nic.in> from **28-02-2017** on (Full Scape) Photo Copy paper.

IX. Applications along with necessary enclosures and a crossed Demand Draft for Rs. 300/- (Rupees three hundred only)[Rs.100/- (Rupees one hundred only in case of SC/ST candidates] towards examination fee, drawn on any Nationalized Bank in favour of the Registrar (Recruitment), High Court of Judicature at Hyderabad, payable at Hyderabad, are to be submitted in the offices of the Principal District Judges of the concerned Districts, where the applicants reside; and the applicants residing in Hyderabad and Secunderabad, can submit the applications in the office of the Chief Judge, City Civil Court, Hyderabad; during the office hours, on any working day. Applications of the candidates belonging to other States can be submitted in the office of the nearest Principal District Court in the State of Telangana and the State of Andhra Pradesh or to the Registrar (Recruitment), High Court of Judicature at Hyderabad – 500 066.

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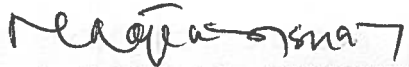
Applicants belonging to SCs/STs, hailing from other States, have to pay Rs. 300/- instead of Rs. 100/- towards examination fee, unless the caste to which they belong, is recognized as Scheduled Caste or Scheduled Tribe, as the case may be, by the **Governments of Telangana and Andhra Pradesh.**

The last date for receipt of applications is 31-03-2017 up to 5.00 p.m.

X.EXAMINATION CENTRES :

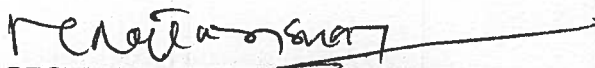
Screening Test if necessary and written examination will be held at the places to be specified by the High Court separately.

Mere selection does not confer any right on a candidate and his/her appointment shall be subject to verification of antecedents.


**REGISTRAR (RECRUITMENT)
HIGH COURT OF JUDICATURE AT
HYDERABAD**

INFORMATION/INSTRUCTIONS TO THE CANDIDATES

01. Application shall be submitted in the prescribed format which can be downloaded from the High Court's Official Website <http://hc.tap.nic.in> on (Full Scape) Photo Copy Paper.
02. Application shall be accompanied by Demand Draft for the prescribed fee, drawn in favour of the Registrar (Recruitment), High Court of Judicature at Hyderabad, payable at Hyderabad. Candidates should write their name and address on the reverse of the Demand Draft. Fee once remitted shall not be refunded under any circumstances.
03. Application shall include hall tickets in quadruplicate.
04. Applicants shall carefully read the notification and all the columns of the application and the hall tickets, before filling the application.
05. All the columns in the application and hall tickets must be filled up by the applicant in his/her own hand writing.
06. If any column is not applicable, write "not applicable" against that column. Do not fill up such columns with dots or dashes or leave any column blank.
07. Furnishing of false or incorrect information/document or suppression of material information, shall entail in disqualification of the applicant at any stage of selection. Hence, furnish full and correct information against every column of the application. Anything not specifically mentioned in the application against the appropriate column shall not be considered at a later stage.
08. Identical copies of latest pass port size photographs of the applicant shall be pasted at the places indicated in the application and the Hall Tickets and the photographs on the application and the Hall Tickets and the signatures of the applicant on the Hall Tickets must be attested by a Gazetted Officer.
09. The applicants are not permitted to alter or modify the columns in the application form, once submitted.
10. The applicants shall ensure that all the attested documents as required by the High Court are enclosed to the application before submitting the applications.
11. Unsigned /incomplete/ incorrect applications and applications unaccompanied by requisite certificates are liable to be rejected summarily.
12. Applications received after the prescribed date will not be entertained even if the applications are posted before the last date. The High Court will not be responsible for any postal or courier transit delays.


REGISTRAR (RECRUITMENT)
HIGH COURT OF JUDICATURE AT
HYDERABAD

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

**APPLICATION for the post of Civil Judge (Junior Division)
under the State Judicial Service.
(General Recruitment)**

Paste here your
recent passport size
photograph.

Photo to be attested
by Gazetted Officer

(Signature, Name, designation
and office seal of the Gazetted
Officer)

**APPLYING UNDER _____
(DIRECT RECRUITMENT OR RECRUITMENT BY TRANSFER)**

**APPLICATION NUMBER: _____
(For office use)**

**HALL TICKET NO. _____
(For office use)**

NOTE: DO NOT LEAVE ANY COLUMN BLANK – CANDIDATES EITHER TO FILL THE COLUMN OR WRITE "NA" IF NOT RELEVANT TO THEM.

| | | |
|----|--|---------------------|
| 1. | Name of the Candidate in full with surname, as mentioned in the SSC or its equivalent examination. (IN BLOCK LETTERS) | SURNAME NAME |
| 2. | (a) Parent's Name as mentioned in the SSC or its equivalent examination. | |
| | (b) Spouse Name (if applicable) | |
| 3. | Address for Communication with District and PIN- CODE | PIN CODE |
| 4. | Native Place and District | |
| 5. | Telephone /Mobile No. | |
| 6. | E.mail ID | |
| 7. | Permanent Address with District and Pin Code | |

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| | | |
|-----|---|---|
| 8. | Sex | |
| 9. | Class/Category (OC,BC-A,B,C, D and E, SC/ST | |
| 10. | Whether the applicant belongs to Ex-Servicemen. | |
| 11. | Whether the applicant belongs to Physically Handicapped Category (orthopaedically Handicapped of Lower portion of the body) | |
| 12. | Date of Birth (as per the SSC or its equivalent examination) | (i) In figures (ii) In Words |
| 13. | Age as on 01.2.2017 | Years Months Days |

| | | | | | |
|-----|-----------------------------------|------------------------|-----------------------|----------------------------|--|
| 14. | Educational Qualifications | | | | |
| | Name of Degree | Year of passing | Class/Division | Percentage of Marks | Name of the University/ Institution |
| | 10 TH CLASS | | | | |
| | INTERMEDIATE | | | | |
| | DEGREE | | | | |
| | LLB | | | | |
| | LLM | | | | |

| | | |
|-----|--|--|
| 15. | Other academic/technical Qualifications, if any. | |
| 16. | FOR DIRECT RECRUITMENT | |
| | A) Date of Enrolment as an Advocate (If enrolled) | |
| | B) Standing at the Bar with Date (If practicing) | |
| | C) Place of Practice (If Practicing) | |

| | | |
|-----|---|--|
| 17. | FOR RECRUITMENT BY TRANSFER: | |
| | A) Post now held and the name of the Office. | |
| | B) Whether the applicant is approved Probationer in the Present Post ? (If not, particulars of the post in which the applicant is approved probationer in the eligible category) | |
| | C) Date of declaration of Probation in the eligible category | |
| | D) Date of Confirmation in the eligible category | |
| 18. | Whether the applicant completed the Law Degree Course prior to entry into the service or after the entry into service? If prosecuted /completed after entry into service, enclose the copy of proceedings of the Employer permitting the applicant to prosecute/ complete the Law Degree Course. | |

| | | |
|-----|---|--|
| 19. | Whether the applicant has been debarred/disqualified or found ineligible for candidature in any previous selections by any Public Authority ? If so, furnish details. | |
| 20. | Whether the applicant has been Dismissed/terminated/compulsorily retired from service of Central/State Government/Quasi Government Institution/Government Owned Company/Corporation/ Local Self Government Institution ? If yes, furnish details. | |
| 21. | Was any penalty other than what is mentioned above has been imposed on the applicant during his service ? If yes, furnish details. | |
| 22. | a) Whether any First Information Report relating to a crime has been registered against the applicant and if so, furnish the details of the same. b) Whether the applicant was arrested in connection with any crime involving moral turpitude and concerned with the same. | |
| 23. | Whether the applicant has been prosecuted or convicted in any Criminal Offence ? If yes, furnish particulars including the number of the Case and Name of the Court. | |

| | | |
|-----|--|--|
| 24. | Whether the applicant was subjected to any proceedings for professional misconduct by the Bar Council ? If so, the out come of the same. | |
| 25. | Are any Disciplinary Proceedings/ Vigilance Enquiry initiated or contemplated against the applicant ? If so, furnish details. | |
| 26. | Whether the applicant has filed any Insolvency petition or whether any insolvency Petition has been filed against the applicant or whether the applicant had been adjudicated as insolvent by any court and if so furnish the details: | |
| 27. | Marital status, whether married or Unmarried. If married, name, occupation and address of the spouse. | |
| 28. | Identification Marks: | (i) |
| | | (ii) |
| 29. | Details of Application/Examination Fee | 1. Demand Draft Number : 2. Name of the Bank and Branch : 3. Date of D.D. : 4. Amount : |

DECLARATION

I hereby declare that the information furnished above and all the statements made in this application are true and correct and complete to the best of my knowledge and belief. I further declare that I possess sound health and active habits.

Contd....5

I am free from any bodily defect or infirmity which would render me unfit to work as a Civil Judge in Judicial Service in the States of Telangana and Andhra Pradesh, and that my character and antecedents are such that they will not disqualify me from State Judicial Service.

I have carefully read the contents of the notification, the conditions and instructions stipulated therein, and I hereby undertake to abide by them.

I further declare that I fulfill all the conditions of eligibility regarding age limit, educational qualifications etc., prescribed for appointment to the post of Civil Judge (Junior Division) and that the copies of documents enclosed to the application are true copies of the originals kept in my custody. I undertake that in the event of any information furnished by me being found false or incorrect or ineligibility being detected before or after the examination/interview/appointment, I shall be liable to be proceeded with, in accordance with law.

**STATION:
DATE**

SIGNATURE OF THE CANDIDATE

NOTE: Unsigned applications and hall tickets, applications not properly filled by the candidates and applications without necessary enclosures are liable to be rejected summarily.

LIST OF ENCLOSURES

I. Attested Copies of:

- | | |
|---|--------------------------|
| i) SSC or equivalent examination, showing Date of Birth | <input type="checkbox"/> |
| ii) Caste Certificate obtained from the competent authority in case of BC/SC and ST(for claiming reservation and age relaxation) | <input type="checkbox"/> |
| iii) Medical Certificate duly obtained from the Medical Board in respect of Physically Handicapped [Orthopaedically Handicapped (Lower Portion of the Body)] Applicants, specify the percentage of disability. | <input type="checkbox"/> |
| iv) Law Degree (Convocation Certificate)/ Provisional Certificate | <input type="checkbox"/> |

v) Enrolment Certificate
(if enrolled)

vi) Practice Certificate from the Presiding Officer of
the Court/President or Secretary of the Bar Association
in which he/she is practicing (if practicing)

} in respect of
Direct Recruitment

For Recruitment By Transfer Candidates:

vii) Proof of declaration of Probation/Confirmation with
specific date in the eligible category.

} in respect

viii) Copy of proceedings of the Employer permitting the
employee to prosecute Law Degree Course after entering
into service.

} of Recruitment
by
Transfer

ix) Service and Conduct Certificate obtained from
the Employer.

For Ex-Servicemen:

ix) Discharge Certificate duly obtained from the
Concerned Official in respect of Ex-Servicemen candidate

II. **TWO** Self addressed stamped **thick** envelops (12 cm x 26 cm)
for sending Hall Ticket-cum-Identity Sheets to the
applicants by RPAD (Postal stamps worth of Rs.30/- to be
affixed on **ONE** envelop)

III. Four(4) duly filled in Hall Ticket-cum-Identity Sheets.
(Each Hall Ticket-cum-Identity Sheet, one original and
duplicate for Screening Test and one original and duplicate
for Written Examination has to be printed on separate papers
and on legal size paper only.)

NOTE: The applicants working in State/Central Government have to send their
applications **THROUGH PROPER CHANNEL.**

ORIGINAL

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH
HALL TICKET – CUM – IDENTITY SHEET FOR SCREENING TEST
FOR THE POST OF CIVIL JUDGE (JUNIOR DIVISION)**

Hall Ticket No.

| DATE | TIME | NAME OF THE EXAMINATION CENTRE |
|--|------|--------------------------------|
| | | |
| <i>NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE</i> | | |
| (To be filled by the candidate) | | |

Identification Marks: (To be filled by the candidate)

- (i)

- (ii)

Paste here your recent
(taken within the last
six months) passport
size photograph

Photo to be attested
by the Gazetted
Officer

Signature of the
the candidate:

(To be signed before the Gazetted Officer)
(Photograph and Signature of the candidate
are to be attested by the Gazetted Officer)

(Signature, name, designation
and office seal of the Gazetted
Officer)

REGISTRAR (RECRUITMENT)

DUPLICATE

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH
HALL TICKET – CUM – IDENTITY SHEET FOR SCREENING TEST
FOR THE POST OF CIVIL JUDGE (JUNIOR DIVISION)

Hall Ticket No.

| DATE | TIME | NAME OF THE EXAMINATION CENTRE |
|--|------|--------------------------------|
| | | |
| <i>NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE</i> | | |
| (To be filled by the candidate) | | |

Identification Marks: (To be filled by the candidate)

- (i)

- (ii)

Paste here your recent
(taken within the last
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(Photograph and Signature of the candidate
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(Signature, name, designation
and office seal of the
Gazetted Officer)

REGISTRAR (RECRUITMENT)

ORIGINAL

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH
HALL TICKET – CUM – IDENTITY SHEET FOR WRITTEN EXAMINATION FOR
THE POST OF CIVIL JUDGE(JUNIOR DIVISION)

Hall Ticket No.

| DATE | TIME | NAME OF THE EXAMINATION CENTRE |
|--|------|--------------------------------|
| | | |
| <i>NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE</i> | | |
| (To be filled by the candidate) | | |

Identification Marks: (To be filled by the candidate)

- (i)

- (ii)

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REGISTRAR (RECRUITMENT)

DUPLICATE

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH
HALL TICKET – CUM – IDENTITY SHEET FOR WRITTEN EXAMINATION FOR
THE POST OF CIVIL JUDGE(JUNIOR DIVISION)**

Hall Ticket No.

| DATE | TIME | NAME OF THE EXAMINATION CENTRE |
|--|------|--------------------------------|
| | | |
| <i>NAME AND FULL POSTAL ADDRESS OF THE CANDIDATE</i> | | |
| (To be filled by the candidate) | | |
| | | |

Identification Marks: (To be filled by the candidate)

(i)

(ii)

Paste here your recent
(taken within the last
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Signature of the
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(To be signed before the Gazetted Officer)
(Photograph and Signature of the candidate
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Officer)

REGISTRAR (RECRUITMENT)